

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No.1642 of 2021**

Rameshwar Prasad Singh @
Rameshwar Prasad & Anr. Petitioners.
-Versus-
The State of Jharkhand & Ors. Respondents.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners : Mr. Sristidhar Mahato, Advocate
For the State : Mr. Rahool Saboo, S.C.I

Order No.04

Date: 08.09.2021

This case is taken up through video conferencing.

On perusal of the opening line of the impugned order dated 26th February, 2021 (Annexure-5 to the writ petition) passed by the Circle Officer, Jamshedpur-cum-Collector under Bihar (now Jharkhand) Public Land Encroachment Act, 1956- respondent no.3, it appears that an order under Clause (c) of sub-section (1) of section 5 of the said Act is said to have been passed by the said respondent. Hence, let the aforesaid order be placed on record by the respondents for adjudication of the writ petition.

Mr. Rahul Saboo, learned S.C.I, appearing on behalf of the respondents prays for two weeks' time to file short counter affidavit on the said issue.

Put up this case under the same heading on 29th September, 2021.

Till then, no coercive step shall be taken against the petitioner in pursuance of the order dated 26th February, 2021 passed by the respondent no.3.

(Rajesh Shankar, J.)

Sanjay/